

ÈITEM NO.51

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
10211-10212/2016

(Arising out of impugned final judgment and order dated 16/10/2014
in WC No. 54974/2014 04/03/2016 in WC No. 395/2016 passed by the
High Court Of Judicature at Allahabad)

M/S BAJAJ HINDUSTHAN LTD

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 25/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. L.N. Rao, Sr. Adv.

Mr. Syed Shahid Hussain Rizvi, Adv.

Mr. Sanjeev Kr. Singh, Adv.

For Respondent(s) Mr. AaroHi Bhalla, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the respondents seeks an adjournment,
so as to enable him to obtain written instructions, and/or to file
counter affidavit.

Needful be done within two weeks.

Post thereafter.

Interim order to continue, till further orders.

(Renuka Sadana) (Parveen Kumar)

Court Master AR-cum-PS